The Criminal Law Amendment (Extension) Act, 1957

Act 44 of 1957

Keyword(s):
Criminal Law, Amendment Act, 1932, State of Patiala, East Punjab Union
THE CRIMINAL LAW AMENDMENT (EXTENSION) ACT, 1957.
(PUNJAB ACT NO. 44 OF 1957)

[Received the assent of the President of India on the
16th November, 1957, and was first published in the
Punjab Government Gazette (Extraordinary)
of the 5th December, 1957.]

An
Act
to extend to the territories which immediately before the 1st
November, 1956, were comprised in the State of Patiala and
East Punjab States Union the Criminal Law Amendment
Act, 1932, as applicable to the territories which
immediately before the said date were
comprised in the State of Punjab.

Be it enacted by the Legislature of the State of Punjab in the Eighth
Year of the Republic of India as follows:—

1. (1) This Act may be called the Criminal Law Amendment
(Extension) Act, 1957.

(2) It shall come into force at once.

2. So much of the Criminal Law Amendment Act, 1932, as
amended from time to time as extends to the territories which
immediately before the 1st November, 1956, were comprised in the
State of Punjab and relates to matters with respect to which the State
Legislature has power to make laws for the State, is hereby extended
to and shall be in force in the territories which immediately before the
said date, were comprised in the State of Patiala and East Punjab Union.

(Ordinance No. 8 of 1957), is hereby repealed.

1. For Statement of Objects and Reasons, see Punjab Government Gazette
(Extraordinary), 1957, page 1660.